

(b) whether the Jaguar have not met the operational requirements of the I.A.F. and whether Indian team had gone to London in this connection recently, returned, with an oral assurance only from British Aerospace to increase the power of the under powered engines by ten percent; and

(c) whether the British have dropped the Jaguar and they had been snubbed earlier by NATO which found it not upto its expectations and this fact was known to India before the purchase of Jaguars ?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : (a) No, Sir.

(b) Jaguar aircraft which was selected in 1978 is presently in service of Indian Air Force. It meets the operational requirement and is a very effective strike aircraft. Technical consultations between the British companies manufacturing Jaguars and Indian experts from Aeronautics industry are a normal process as part of the Jaguar manufacturing programme undertaken by H.A.L. The visit was not connected with rectification of any deficiencies.

(c) Government do not have information to this effect. Jaguar aircraft is, however, in operational service in Air Forces of U.K. and France.

Accommodation for two Brigades raised in Babina Distt. Jhansi

4413. SHRI VISHWANATH SHARMA : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that whenever a new unit or station of Air Force is raised, their living accommodation is completed first whereas in the case of Army this has never been done and it is done only a long time later; and

(b) the Government's plans for providing living accommodation to Army personnel ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEV) : (a) Whenever a new unit or station of Air Force is raised, living accommodation is generally phased for construction along with construction of technical buildings. In the case of Army the unit is located on the basis of Key Location Plan or Interim Location Plan. Construction of living accommodation is taken up after the approval KLP. The possibility of shifting of the unit also governs the construction of living accommodation.

(b) Government are aware of the problem and are according higher priority to this item.

Import of Polyester Filament Yarn by M/s. Reliance Textiles Industries

4414. SHRI SATISH AGARWAL : Will the Minister of COMMERCE be pleased to refer to Bombay Customs House Daily list of imports dated 31st March, 1983 and state :

(a) the nature of the import licence by which two shipments of polyester filament yarn were imported by M/s. Reliance Textile Industries Limited from South Africa alongwith number, validity and details of the licence;

(b) which items were covered by these licences, their C.I.F. value and sources from where they could be imported and whether the licence mentioned that the items could be imported from South Africa; and

(c) whether the importer has violated licensing conditions, if so, the details thereof and the action taken by Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) to (c) The information is being collected and will be laid on the Table of the House.